

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 133

COMP.APPL (IBC)/54(CH) 2019
COMP.APPL (IBC)/601(CH) 2019
COMP.APPL (IBC)/1239(CH) 2019
COMP.APPL (IBC)/1240(CH) 2019
IA(I.B.C)/27 (CH) 2020, IA(I.B.C)/480 (CH)2020
IA(I.B.C)/705 (CH)2020, IA(I.B.C)/2782 (CH)2023
IA(I.B.C)/2887(CH)2023, IA(I.B.C)/2444(CH)2023
IA(I.B.C)/793 (CH)2022, IA(I.B.C)/2446 (CH)2023
IA(I.B.C)/485 (CH)2024, IA(I.B.C)/488 (CH)2024
IA(I.B.C)/1126 (CH)2024, IA(I.B.C)/1542 (CH)2024

In
CP (IB) No. 159/Chd/Pb/2018
Admitted

IN THE MATTER OF:

**Oriental Bank of
Commerce**

... Petitioner-Operational Creditor

Versus

Millennium Wires Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, IBC 2016, 19(2), 60(5), 48(2), 45(1), 43(1) r/w, 44 (1)
Sub-Section (1) of Section 66.
Rule : 11 of NCLT, 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 07.08.2024.

Sd/-

Court Officer

Mamta

22.07.2024.